

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.74/95

Tuesday this the 13th day of February, 1996.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.K.Velayudhan,
Assistant Engineer,
Department of Light House and Light Ships,
Kochi-30.

..Applicant

(By Advocate Mr. M.R.Rajendran Nair)

vs.

1. Union of India represented by Secretary
to Government of India, Ministry of
Surface Transport, Transport Bhavan,
New Delhi-66.

2. The Director General, Department of
Light Houses and Light Ships,
East Block No.X,Level 4 & 5,
R.K.Puram, New Delhi.

3. The Director(Regional),
Department of Ligh Houses and
Light Ships, Kochi.

.. Respondents

(By Advocate Mr.P.R.Ramachandra Menon, ACGSC)

The Application having been heard on 13.2.1996 , the Tribunal on
the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant challenges Al order transferring him from Cochin
to Jamnagar. He submits that the order of transfer has been made
solely to help one Anto (who is not a respondent).

2. Anto was a Junior Engineer at Cochin, and on promotion he
was posted at Jamnagar. It is said that Anto was unwilling to go to
Jamnagar, prevailed on respondents to transfer him to Cochin, and
got applicant transferred to Jamnagar to accommodate the said Anto
at Cochin. Respondents would say that applicant had been at Cochin
for 22 years and that he was transferred only on the ground of long

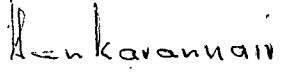
stay. This argument is met with A5 which mentions the name of 19 officials who had been in the same station for varying terms ranging from 24 to 31 years.

3. If the applicant has any grievance, he may place it before the Director General by a proper representation within seven days from today, with a copy to the Additional Standing Counsel appearing for Respondents. Second respondent, Director General will consider the representation and pass appropriate orders thereon within six weeks of the date of receipt of the representation and communicate the same to applicant. Till such a decision is taken by the Director General on the representation, the impugned order A1 will be kept in abeyance.

4. Original application is disposed of as aforesaid. No costs.

Dated the 13th February, 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexures

Annexure A1: True copy of the order No.14/4/93-Admn.I dated 25.11.94 issued by Executive Officer for 2nd respondent to the applicant.

Annexure A5: True copy of the statement showing period of some officers and staff working at one and the same place in light House Department prepared by the applicant.